

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 59/GT/2022**

Subject : Petition for determination of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : Bhartiya Rail Bijlee Company Ltd.

Respondent : East Central Railway and 2 Ors.

Date of Hearing : **30.5.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, BRBCL  
Ms. Ritu Apurva, Advocate, BRBCL  
Ms. Archita Kashyap, Advocate, BRBCL  
Shri Prashant Chaturvedi, NTPC  
Shri Vijendra Singh, NTPC  
Shri Deep Rao, Advocate, ECR  
Shri Arjun Agarwal, Advocate, ECR  
Ms. Ankita Gupta, Advocate, ECR  
Ms. Rohini Prasad, Advocate, SBPDCL and NBPDCCL

**Record of Proceedings**

Due to paucity of time, the petition could not be taken up for hearing. However, the learned counsel for the Petitioner prayed for grant of time to file certain additional submissions/documents, with regard to time overrun and for filing rejoinder to the replies of the Respondents. This request was not opposed by the learned counsel for the Respondents.

2. The Commission accepted the request of the learned counsel for the Petitioner and permitted the Petitioner to file additional submissions along with rejoinder (to the replies of the Respondents).

3. Accordingly, the Petitioner is permitted to file additional submissions in the matter, on or before **26.6.2023**, after serving copy to the Respondents, who may file their replies, by 14.7.2023. The Petitioner shall file its rejoinder, by **25.7.2023**.

4. The Petition shall be listed for hearing on **10.8.2023**. No extension of time shall be permitted for any reason.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

